

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 10/97.

DATE OF ORDER : 24-01-1997

Between :-

V.Daniel Raju

... Petitioner/Applicant

And

1. The Union of India,
Rep. by the Director General,
Telecommunications,
New Delhi - 110 001.
2. The General Manager,
Telecom District Hyderabad,
Suryalok Complex,
Hyderabad - 500 033.

... Respondents

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Counsel for the Applicant : Shri J.V.Lakshman Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao, Addl.CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN *hsl*

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri Justice M.G.Chaudhari,
Vice-Chairman).

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... 2.

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(Order per Hon'ble Justice Shri M.G.Chaudhari,
Vice-Chairman).

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Subject to being numbered heard for admission. Admit.

Notice waived. Shri V.Rajeshwar Rao, the learned standing counsel for the respondents produced the letter issued by the General Manager, Hyderabad Telecom District, No.SL/CAT/162/96 dt.2-1-1997 stating therein that the Department will constitute Review Departmental Promotion Committee to re-consider the representation of the applicant dt.23-5-95 and take a proper decision thereon as a special case. The said statement is recorded. Orders may be issued by the General Manager and steps accordingly be taken without delay.

2. In view of what is stated on behalf of the respondents noted above, the learned counsel for the applicant does not press the O.A. The same is allowed to be withdrawn and is disposed of subject to the above noted facts.



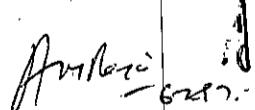
(R.RANGARAJAN)
Member (A)



(M.G.CHAUDHARI)
Vice-Chairman

Dated: 24th January, 1997.

Dictated in Open Court.


Amrit
Deputy Registrar (O) CC

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O.A.110/97

To

1. The Director General, Union of India, Telecommunications, New Delhi-1.
2. The General Manager, Telecom Dist. Hyderabad, Suryalok Complex, Hyderabad-33.
3. One copy to Mr.J.V.Laxmana Rao, Advocate, CAT Hyd.
4. One copy to Mr.V.Rajeswar Rao, Addl.CGSC. CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

1 COURT

6/3/97
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

R.Rangarajan
THE HON'BLE MR.H.RAJENDRA PRASAD
MEMBER (ADMN)

Dated: 24 - 1 - 1997

~~CROSS~~ JUDGMENT

M.A./R.A/C.A. No.

in

O.A.No. 110/97

T.A.No. (W.P.)

Admitted and Interim Directions
Issued.

Allowed to be withdrawn

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

p.v.m.

केन्द्रीय प्रशासनिक अधिकार
Central Administrative Tribunal
DESPATCH

20 FEB 1997

हैदराबाद बैठक
HYDERABAD BENCH